



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 232 of 2003

Applicant(s) Ashok Kumar Mohanty, Respondent(s) Union of India

Advocate for Applicant(s) M/s Rashmi Ranje Panda, Advocate for Respondent(s) Bibhu Dutt Panda

NOTES OF THE REGISTRY

9.P.O. for Rs 50/- filed.
for conveyance by
per Comt Memo.

30/4

for Regn P.

S.O.(D)

30/4/03

DR

Registration

30/4/03

ORDERS OF THE TRIBUNAL

REGISTER

30/4/2003
Registrar

Or. No. 1 dated 30.4.2003

Heard Ms. R.R. Panda, the learned counsel for the applicant and Shri B. Dash, learned Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondents.

Non-extension of the benefits under the Assured Career Progression (A.C.P.) Scheme in favour of the applicant is the subject matter of dispute in the instant case. It is the case of the applicant that even though

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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

On Mr. 30.4.03

Notice copies of order
sent to the resp.
Said copies of order
handed over to
Counsel for both
sides.

1/45

15/07
J.D.

he made representations to the Respondents under Annexure-1 series, the same having been unheeded to, he has approached this Tribunal in this Original Application under Section 19 of the A.T. Act, 1985, for redressal of his grievances.

Having heard the learned counsel of both the sides, the Respondents are hereby directed to consider the grievances of the applicant, as raised in his representation as well as in this O.A. and pass appropriate orders within a period of 90(ninety) days from the date of receipt of copies of this order.

With the above observations and directions, this O.A. is disposed of at the admission stage of/itself. No costs.

Send copies of this order, along with copies of this O.A., to Respondents and free copies of this order be handed over to the learned counsel for both the sides.

Yashwant Singh
30/04/03
MEMBER (JUDICIAL)